12 mm. to 900 mm. Repair work has since been carried out and these gates are operational.

Written Answers

- (c) The cost of repairs and strengthening of the existing gates and cost of providing new gates, stoplog gates including civil works has been estimated to Rs. 489 lakhs.
- (d) and (e) The matter has been referred to Central Water Commission for examining the causes of the deflection of the gates and the report is awaited.

Refusal of Medical Assistance bv **Doctors of AllMS**

851. Shri Ram Vilas Paswan: Shri Hari Kishore Singh: Will the Minister of Health and Family Welfare be pleased to state:

- (a) whether the Governmen's attention has been drawn to the newsitem captioned "AIIMS doctors ditch AIDS woman" appearing in Hindustan Times dated July 3, 1991;
- (b) if so, whether the doctors of Gynaecology and Obstetrics Department of the AIIMS refused to treat a woman who was suspected to have been infected with AIDS: and
 - (c) if so, the reasons therefor?

The Minister of State in the Ministry of Health and Family Welfare (Shrimati D. K. Thara Devi Siddhartha): (a) to (c) Government has seen the news-item captioned "AIIMS doctors ditch AIDS Women" appeared in the Hindustan Times 3-7-1991.

The Patient who was pregnant and HIV (Human Immuno Deficiency Virus) infected was first admitted in AIIMS on 24-5-91 and had received medical attention on a continuing basis. She was again admitted on 27-6-91 and Dr. S. Kumar, Retired Addl. Professor of Obstetrics and Gynaecology of AIIMS conducted the delivery which took place on 30-6-91.

The Government has instituted a high level inquiry associating experts to examine the facts and circumstances under which it became necessary to seek the assistance of Dr. S. Kumar. for handling the delivery case and to review arrangements for dealing with AIDS/HIV positive cases in all the 13 hospitals including AIIMS specially identified for this purpose.

Written Answers

Agricultural Labour

852. Shri N. Dennis: Will Minister of Labour be pleased to state the steps taken to improve the living conditions of agricultural labour in the country?

The Minister of State of the Ministry of Labour (Shri K. Ramamurthy): Various Labour Laws like Minimum Wages Act, 1948. Payment of Wages Act. 1938. Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 exist to safeguard and protect the interests of Agricultural Labour. Besides, various schemes such as IRDP, Jawahar Rozgar Yojna, NREP. RLEGP aimed at upliftment of the poor and wage employment are being implemented. The Government constituted a National Commission on Rural Labour to go into the conditions of agriculture Labour and the Commission is expected to submit their Report this month.

A Central legislation to regulate employment, conditions of Service and Welfare Measures for the Agricultural Workers, is also under the consideration of Government.

Setting up of Navodaya Vidyalayas

853. Shri K. Muraleedharan: Will the Minister of Human Resource Development be pleased to state the number of Navodaya Vidyalayas being set up during the year 1991-92 and the location thereof?